

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1222 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order  
Dated 06/08/2024 in W.P.No.12277 of 2024 on the file of the High Court.

**Between:**

Pallapothula Srinivasa Rao, S/o. Dargaiah, Aged 50 years, Occ. Agriculture  
and Business, R/o. Door.No. 5-87/1, V.M. Banjar, Penuballi Village and  
Mandal, Khammam District-507302

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary, Tribal Welfare  
Department, Secretariat, Hyderabad, Tel
2. The District Collector, Khammam District, Khammam
3. The Tahsildar, Penuballi Mandal, Penuballi, Khammam District.

...RESPONDENT/RESPONDENTS 1 TO 3  
IN WP.No.12277 OF 2024

4. K. Nagaraju, S/o. Narayana, Aged about 55 years, Occ. Cultivation R/o.  
Penuballi Village and Mandal, Khammam District-507302.

...RESPONDENT/PETITIONER IN WP.No.12277 OF 2024

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in  
the affidavit filed in support of the petition, the High Court may be pleased to  
suspend the order dated. 06/08/2024 in W.P.No. 12277 of 2024 on the file of this  
Honourable Court, pending disposal of the writ appeal.

Counsel for the Appellant: SRI S.MADAN MOHAN RAO

Counsel for the Respondent Nos.1 TO 3: SRI ANANTHULA RAVINDER,  
GP FOR SOCIAL WELFARE

Counsel for the Respondent No.4: SRI P.RAMA SHARANA SHARMA

The Court made the following: JUDGMENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1222 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Madan Mohan Rao, learned counsel for the appellant.

Mr. Ananthula Ravinder, learned Government Pleader for Social Welfare Department for the respondents No.1 to 3.

Mr. P.Rama Sharana Sharma, learned counsel for the respondent No.4.

2. This intra court appeal is filed against the order dated 06.08.2024 passed by the learned Single Judge by which the writ petition preferred by the respondent No.4, i.e., W.P.No.12277 of 2024, has been disposed of with a direction to the Tahsildar to decide the representation dated 19.03.2024 submitted by him.

3. Learned counsel for the appellant submits that the learned Single Judge ought to have appreciated that the

provisions of the Andhra Pradesh Scheduled Areas Land Transfer Regulations, 1959 and 1970 do not apply to the facts of the case and the Tahsildar has no authority to decide the representation under the aforesaid Regulations.

4. In view of the aforesaid submission, the appellant is granted the liberty to point out the aforesaid fact to the Tahsildar who shall duly consider the same and pass an order in accordance with law after hearing the parties.

5. To the aforesaid extent, the order passed by the learned Single Judge is modified.

6. Accordingly, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- T. KRISHNA KUMAR  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. The Principal Secretary, Tribal Welfare Department, Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Khammam District, Khammam
3. The Tahsildar, Penuballi Mandal, Penuballi, Khammam District.
4. One CC to SRI S.MADAN MOHAN RAO, Advocate [OPUC]
5. Two CCs to GP FOR SOCIAL WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI P.RAMA SHARANA SHARMA, Advocate [OPUC]
7. Two CD Copies

PSK.

GJP

*(Signature)*

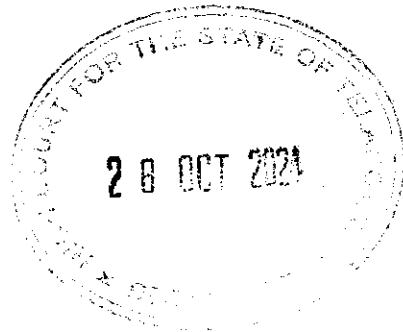
CC TODAY

HIGH COURT

DATED:28/10/2024

JUDGMENT

WA.No.1222 of 2024



DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS.

⑩ Gppis

Sms  
28/10/24